

**NATIONAL COMPANY LAW TRIBUNAL  
GUWAHATI BENCH  
GUWAHATI**

**ORDER SHEET OF THE HEARING ON 19<sup>th</sup> JULY, 2024, 02:30 P.M.**

**CP(IB)/4/GB/2024**

**Present: 1. Hon'ble Member (Judicial), Shri Deep Chandra Joshi  
2. Hon'ble Member (Technical), Shri Satya Ranjan Prasad**

In the Matter of	North Eastern Development Finance Corporation Ltd. (NEDFi) Vs M/s JSB Cement LLP
Under Section	U/s 7 of IBC, 2016

For Petitioner (s) : Mr. G. Das, Adv.

For Respondent (s) : Dr. S. Tejawat, CA  
: Mr. S. Ali, Adv.

**ORDER**

Ld. Counsel Mr. G. Das appears on behalf of the Financial Creditor. Respondent/ Corporate Debtor is represented by Ld. Authorized Representative CA Dr. S. Tejawat. Ld. Authorized Representative states that in terms of orders of this Tribunal they have paid cost of Rs.25,000/- to the Financial Creditor. However, they have not filed the reply as some settlement talks are on between the parties and the matter is likely to be settled soon. However, Ld. Counsel appearing for the Financial Creditor states that apart from the preliminary discussion no settlement proposal has been received at their end.

In the stated scenario, list this matter for arguments on **30.08.2024**.

Sd/-  
**Satya Ranjan Prasad**  
Member (Technical)

Sd/-  
**Deep Chandra Joshi**  
Member (Judicial)